

GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1833**  
ANSWERED ON TUESDAY THE 16<sup>th</sup> DECEMBER, 2025

**UPGRADATION OF NCLT AND NCLAT**

1833 DR. LAXMIKANT BAJPAYEE

Will the Minister of Corporate Affairs be pleased to state:

the roadmap and the measures Government plans to take to upgrade National Company Law Tribunal (NCLT) and National Company Law Appellate Tribunal (NCLAT) infrastructure nationwide in view of the directions issued by the Supreme Court to the Insolvency and Bankruptcy Board of India (IBBI) and Government on Insolvency and Bankruptcy Code (IBC) reforms, and strengthening NCLT infrastructure?

**ANSWER**

MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(HARSH MALHOTRA)

The Government is taking necessary steps on an ongoing basis for upgradation of physical and technical infrastructure of the National Company Law Tribunal (NCLT) and the National Company Law Appellate Tribunal(NCLAT), including implementation of e-court and hybrid court project, regular colloquiums for capacity building of members, filling up of vacancies, provisions of infrastructure and other essential facilities. The upgradation is undertaken as per the specific requirements of each Tribunal. To facilitate early resolution of these issues, the Government has delegated full powers to NCLT and NCLAT to carry out minor civil works, including repair, renovation, and upgradation of their facilities. Funds are released as per their requirements in accordance with prescribed procedures and budgetary processes.

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